

**IN THE INCOME TAX APPELLATE TRIBUNAL
AGRA BENCH, AGRA**

**BEFORE SH. RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
SH. SUDHIR KUMAR, JUDICIAL MEMBER**

ITA No.114/AGR/2022
Assessment Year: 2017-18

Inam UI Mushir Jafri 47, J.P. Residency Near Neeti Bagh, Indrapuram Agra PAN No.AGCPJ8200B	Vs.	Principal Commissioner of Income Tax -1 Agra
(APPELLANT)		(RESPONDENT)

Appellant by	Written withdraw application filed
Respondent by	Shri Sukesh Kumar Jain, CIT DR

Date of hearing:	23/01/2025
Date of Pronouncement:	07 /02/2025

ORDER

PER SUDHIR KUMAR, JUDICIAL MEMBER:

This appeal by the assessee is directed against the order of the Principal Commissioner of Income Tax-1, Agra [hereinafter referred

to as “Ld. PCIT”] vide order dated 21.03.2022 pertaining to assessment year 2017-18.

2. At the outset, the Ld. Counsel for Assessee moved an application dated 13.05.2024, requesting that the assessee wished to withdraw this appeal, which is reproduced hereunder:-

“13-05-2024

*Before the Income Tax Appellate Tribunal
Honorable Member
Sanjay Place, Agra*

*Regarding: Inam UI Mushir Jafri, R/o 47. 1. P. Residency,
Near Neeti Bagh, Indrapuram, Agra 282001, Uttar
Pradesh Appeal No: ITA114/AGR/2022 (AY-2017-2018)*

*Subject: Application for Withdrawal of Appeal against
Order of Commissioner of Income Tax under Section 263*

Respected Sir/Madam,

1. Inam UI Mushir Jafri, hereby submit this application for the withdrawal of the appeal filed before your honour against the order dated 31.03.2022 of the Principal Commissioner of Income Tax-1 Agra under Section 263 of the Income Tax Act.

Upon careful reconsideration and review of the circumstances following the assessment proceedings as per the direction of the PCIT-1 Agra under section 263 of the Income Tax Act, I have arrived at the conclusion that it would be prudent to withdraw the appeal filed before your honour.

The grounds for withdrawal of the appeal are as follows:

The assessment order was already passed by the learned assessing officer under section 143(3) read with section 263 of the Income Tax Act on 23.03.2023 under faceless assessment and accepted the submission of the assessee.

Therefore, I respectfully request the Honourable Tribunal to accept this application for the withdrawal of the appeal and kindly issue appropriate orders to reflect the withdrawal of the same.

I undertake to comply with any procedural requirements and provide any necessary documentation to facilitate the withdrawal process.

Thank you for your attention to this matter.

*Yours faithfully,
Sd/-
Inam Ul Mushir Jafri”*

3. In the sake of application of withdrawal of appeal, this appeal is dismissed as withdrawn. The Ld. Commissioner of Income Tax (Departmental Representative) did not object to withdrawal of the appeal by assessee. Accordingly, the appeal is dismissed as withdrawn.

4. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 07.02.2025.

Sd/-
(RAMIT KOCHAR)
ACCOUNTANT MEMBER
Neha, Sr. PS, Pooja, Sr. PS
Date:07 .02.2025

Sd/-
(SUDHIR KUMAR)
(JUDICIAL MEMBER)